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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH?  
JODHPUR

Date of order : 15.2.1995.

CA NO.75/1995.

Kanchan Singh

Applicant

V.

Union of Ioda and Ors.

Respondents

CORAM:

THE HON'BLEMS. USHA SEN, ADMINISTRATIVE MEMBER

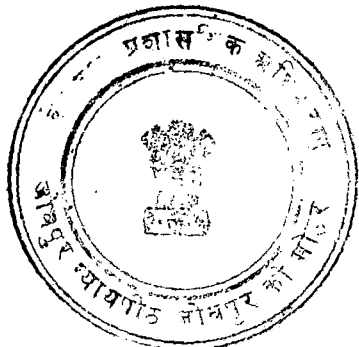
Present :

Mr. Y.K.Sharma, Counsel for the applicant.

BY THE COURT :

Heard the learned counsel for the applicant.

The applicant was regularised as Khalasi w.e.f. 15.4.1977. Thereafter, he ~~was~~ has been working in the scale of Rs.950-1500 on ad-hoc basis as M.C.C.#. He has prayed for the relief of regularisation in the post of M.C.C.#. He had represented to the respondents vide <sup>his</sup> application dated 15.2.1994 (Annex.A-1) praying for the same relief. The applicant made another application dated 21.9.1994 with the same prayer. This representation of 21.9.1994 was forwarded by respondent no. 3 to respondent no. 2 vide <sup>this</sup> ~~his~~ letter dated 8.11.199



at Annex.A-6 for necessary action. As his prayer has not been granted he has filed this O.A.

I consider that at this stage it would suffice if the respondents are directed to take a decision on the representation of the applicant dated 15.2.1994 (Annex.A-1) and 21.9.1994 (Annex.A-7) in the light of the letter dated 11/15-2-1991 (Annex.A-2) of respondent no. 2 within a period of two months from the date of receipt of copy of this order. The respondents are hereby directed to do so. A copy of this OA may be sent along with this order to the respondents. With this direction the OA stands disposed of at the admission stage.

~~No order as to the costs.~~



*Usha Sen*  
( USHA SEN )  
Member (Administrative)